

**HIGH COURT OF JUDICATURE FOR RAJASTHAN AT
JODHPUR**

S.B. Civil Writ Petition No. 17451/2021

Chetan Choudhary S/o Keshari Mal Choudhary, Aged About 66
Years, Resident Of Purana Jata Vass, Barmer.

-----Petitioner

Versus

1. The Union Of India, Through Its Joint Secretary (Co-Op) And Central Registrar, Room No. 244, Department Of Agriculture, Cooperation And Farmers Welfare, Ministry Of Agriculture And Farmers Welfare, Krishi Bhawan, New Delhi 110001.
2. Superintendent Of Police, SOG And ATS, Office Of The Special Operation Group Rajasthan Police, Jaipur Delhi National Highway, Jaipur Rajasthan.
3. Adarsh Credit Cooperative Society Ltd., Through Its Managing Director/Chief General Manager, Registered And Head Office 14 Vidya Vihar Colony, Ashram Road, Usmanpura, Ahmedabad, Gujarat.

-----Respondents

For Petitioner(s) : Mr. Surendra Bagmalani through V.C.
For Respondent(s) : Mr. Mukesh Rajpurohit, ASG through
V.C.
Mr. Mrigraj Singh Rathore through
V.C.

JUSTICE DINESH MEHTA

Order

10/01/2022

1. The limited grievance that the petitioner has raised in this case is that the petitioner had made certain deposits in the respondent No.3 Adarsh Credit Co-operative Society Ltd. under various schemes and heads, however, subsequently the respondent No.3 establishment has been closed and at the instance of respondent No.1, a Liquidator was also appointed.

2. The counsel for the petitioner submits that meanwhile the deposits of other creditors have been released, however, the deposits made by the petitioner have not been released. The petitioner makes a limited prayer that the respondents may be directed to take a decision on the claim application of the petitioner for seeking release of the amount lying deposited with the respondent No.3.

3. Accordingly, the respondents are directed to take a decision on the application filed by the petitioner expeditiously, preferably within a period of ninety days from the date of receipt of copy of this order strictly in accordance with rules and guidelines governing the field.

4. The writ petition accordingly stands disposed of.

5. The stay application also stands disposed of accordingly.

(DINESH MEHTA),J

47-Ramesh/-



सत्यमेव जयते